

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 101  
CP No. (IB)- 14/7/JPR/2023  
Under Section 7 of IBC, 2016

**In the matter of:**

**IIFL Home Finance Ltd.**

**.... Financial Creditor**

**Versus**

**Sanga Automobiles Pvt. Ltd.**

**...Corporate Debtor**

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Financial Creditor : Akshat Kulshreshtha, Adv.  
For the Corporate Debtor : None-appeared

**ORDER**

Heard Mr. Akshat Kulshreshtha, Adv. appearing on behalf of the Petitioner/ Financial Creditor who submits that the matter has been settled amicably between the parties and he wishes to the withdraw the Petition.

Permission granted. CP No. (IB)- 14/7/JPR/2023 is dismissed as withdrawn.



(Rajeev Mehrotra)  
Technical Member



(Deep Chandra Joshi)  
Judicial Member

September 19, 2023